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SLP(C)No. 1960-1961 OF 2001

ITEM No.26

Court No. 8

SECTION IIIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.1960-1961/2001

(From the judgement and order dated 03/08/1999 in WA 755/99 and CMP
No.7416/99 of The HIGH COURT OF MADRAS)

APPROPRIATE AUTHORITY INCOME TAX DEPT.

Petitioner (s)

VERSUS

R. SHANNUGANATHAN (DEAD)&THR. LRS.& ORS.

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for permission)
(With office report)

Date : 28/04/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner (s) Mr.Rajiv Tyagi,Adv.for
Mr. B.V. Balaram Das,Adv.

For Respondent (s) Mr. R.N. Keshwani,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

The petitioner is directed to comply with the
office report within one week. In default, the SLP will
stand dismissed agianst the unserved respondents.

.SP1

(Suman Wadhwa)
Court Master

(Madhu Saxena)
Court Master